

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:425  
ANSWERED ON:27.07.2006  
MINIRATNA STATUS TO PSUS .  
Badiga Shri Ramakrishna

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) The criteria adopted to grant Miniratna status to any Public Sector Undertaking;
- (b) The names of Public Sector Undertakings (PSUs) having the status of Miniratna;
- (c) Whether the Government has received any proposals for granting Miniratna status to some PSUs;
- (d) If so, the details thereof; and
- (e) The action taken by the Government thereon?.

**Answer**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV)

- (a) The Central Public Sector Enterprises (CPSEs) which have made profit in the last three years continuously, have a positive net worth, have not defaulted in the repayment of loans/interest payment on any loans due to the Government, do not depend upon budgetary support or Government Guarantee (except where required under the standard stipulations of external donor agencies) are eligible to be considered for Miniratna status. Further, restructuring of the Board by inducting at least three non-official Directors is a pre-condition for exercise of enhanced powers under the Miniratna Scheme.
- (b) : As per available information, there were 46 PSEs having the status of Miniratna as on 14.7.2006. The list of these CPSEs is annexed.
- (c) to (e) : The concerned Administrative Ministry is empowered to decide about Miniratna status of a CPSE depending upon whether a CPSE fulfills the requirements of Miniratna status.